

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 50445 of 2019-SM

(Arising out of order-in-appeal No. 498(SM) CE/JPR/2018 dated 04.12.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods, Service Tax, Jaipur).

M/s Ambay Laboratories Pvt. Ltd.,

Appellant

SP-1-5, Sotanala
RIICO Industrial Area
Behror, Alwar, Rajasthan.

VERSUS

**Commissioner, Central Goods and
Service Tax, Customs & Central Excise**

Respondent

'A' Block, Surya Nagar, Alwar
Rajasthan-301001.

APPEARANCE:

Shri Pankaj Malik, Advocate for the appellant
Shri P. Juneja, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51256/2021

DATE OF HEARING/DECISION: 09.04.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 04.11.2019. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)